

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 767/2025

[Arising out of impugned final judgment and order dated 23-10-2024 in CRM No.66294/2024 passed by the High Court of Judicature at Patna]

NAGENDRA RAY

Petitioner

VERSUS

THE STATE OF BIHAR & ANR.

Respondents

(with I.A. No.13623/2025-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, I.A. No.13626/2025-EXEMPTION FROM FILING O.T. and I.A. No.13624/2025-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 20-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s): Mr. Subhasish Bhowmick, AOR
Ms. Manisha Pandey, Adv.
Mr. Shubhankar, Adv.
Mr. M.k.rathor, Adv.
Mr. Rahul Kushwaha, Adv.
Mr. Reegan S Bel, Adv.
Mr. Pranshu Kaushal, Adv.
Mr. Ashutosh Singh, Adv.
Mr. Rakesh Kumar Tiwari, Adv.

For Respondent(s):

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file the special leave petition is granted.
2. Mr. Subhasish Bhowmick, learned counsel appearing for the petitioner, has drawn our attention to the judgment of the trial court, more particularly paragraph '6' where certain video footage of the incident has been referred to.

It is noted by the trial court that the presence of the respondent no.2 is revealed therefrom, and he is part of the unlawful assembly.

3. According to Mr. Bhowmick, the High Court does not even remotely refer to this video footage while granting bail to the respondent no.2.

4. Issue notice.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)